

Statements of Objects and Reasons

In the Uttarakhand Special Area (Planned Development and Promotion of Tourism) Act, 2013 there is provision of appointing a suitable person as Chief Executive Officer, by the State Government and it is expedient to prescribe his powers and duties.

2. The proposed fulfills the above objectives.

**THE UTTARAKHAND SPECIAL AREA (PLANNED DEVELOPMENT AND
PROMOTION OF TOURISM (AMENDMENT) BILL, 2022
(Uttarakhand Bill No. of 2022)**

**A
Bill**

Further to amend The Uttarakhand Special Area (Planned Development and Promotion of Tourism) Act, 2013.

Be it enacted by the Uttarakhand State legislative Assembly in the Seventy-third Year of the Republic of India as follows:-

- | | |
|---|--|
| Short title,
extent and
commencement | <p>1. (1)This Act may be called the Uttarakhand Special Area (Planned Development and Promotion of Tourism (Amendment) Act, 2022.
(2) It extends to the whole of the State of Uttarakhand.
(3) It shall come into force at once.</p> |
| Amendment of
section 4 | <p>2. In sub-section (2) of section 4 of the Uttarakhand Special Area (Planned Development and Promotion of Tourism Act, 2013 (here-inafter referred to as the principal Act) for clause (m), the following clause shall be substituted, namely:-
(m) Chief Executive Officer- Member Secretary</p> |
| Amendment of
section 5 | <p>3. In subsection (1) of section 5 of the principal Act, the following clauses shall be inserted, namely:-
(a) The State Government may be appoint suitable person as a Chief Executive Officer of the authority who shall discharge all the function of the body under the provision of this Act.
(b) For fulfillment of the purpose of the body, the Chief Executive Officer shall act as the head of the department of the body and shall perform administrative and managerial work under the rules laid down by the body and shall exercise all the financial powers prescribed by the body.</p> |

-----X-----